

Government of Jammu & Kashmir  
**Finance Department**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
Srinagar, the 10<sup>th</sup> of October, 2024

s.o 505 .- In exercise of the powers conferred by sub-section (1) of section 52 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No V of 2017), the Government, on the recommendations of the Council, hereby makes the following amendments in the notification SRO 464 of 2018 - Tax, dated the 11<sup>th</sup> October, 2018 issued by Finance Department, namely:-

In the said notification, for the words "half per cent.", the figure and word "0.25 percent." shall be substituted.

2. This notification shall be deemed to have come into force with effect from the 10<sup>th</sup> day of July, 2024.

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Santosh D Vaidya)IAS

Principal Secretary to the Government

Dated: 10 - 10-2024

No: FD-ST/34/2021-03(241754)

Copy to the:-

1. Secretary, GST Council, New Delhi (In reference to CBIC notification no 15/2024-Central Tax Dated: the 10th July, 2024).
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to Principal Secretary to the Government, Finance Department.
11. Incharge Website, Finance Department.

  
10/10/2024

(Mohammad Amin)JKAS

Deputy Secretary to Government,  
Finance Department.

